

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.101 - IA/75(AHM)2023
ITEM No.102 - IA/1139(AHM)2022
ITEM No.103 - IA/1140(AHM)2022
In
CP(IB) 29 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Jugal Hansal Brothers Through its Proprietor Smit N Soni**Applicant**
V/s
Octagon Communications Pvt Ltd**Respondent**

Order delivered on: 20/03/2023

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Shalya Agarwal, Ld. Adv.
For the RP : Ms. Sejal Ronak Agrawal
For the Respondent : Mr. Sneh Purohit, Ld. Adv. (in IA/1139(AHM)2022 &
IA/1140(AHM)2022)

ORDER

IA/75(AHM)2023, IA/1139(AHM)2022 & IA/1140(AHM)2022

IA/75(AHM)2023

The order dated 15.02.2023 has been complied with and affidavit of service of notice has been filed but no one appeared for the Dissenting Financial Creditor, other Stakeholders and also for the Suspended Management. Once again the notice may be issued. The reply/representation if not received by the next date of hearing, the concerned persons will be treated ex-parte, and their right to file reply will be closed.

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Learned Advocate for the RP stated that notice has been served. Learned Advocate for the Respondent Nos. 1 and 2 appeared and sought time as the Respondents are residing in USA presently. We direct the Respondents to give a copy of reply to the RP.

List all matters for hearing before the Regular Bench on 25.04.2023

-SD-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-SD-

**PRAVEEN GUPTA
MEMBER (JUDICIAL)**